

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'E' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT
AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.7877/Del/2019
Assessment Year: 2013-14

Fatehabad Central Co-operative Bank Ltd., MM College, Sirsa Road, Fatehabad (Haryana)	Vs.	ITO, Ward-1, Fatehabad Haryana
PAN AAJTO778N		
(Appellant)		(Respondent)

Appellant by	Shri Lalit Mohan, CA
Respondent by	Shri Umesh Takyar, Sr. DR

Date of hearing	22.04.2022
Date of pronouncement	22.04.2022

ORDER

PER SAKTIJIT DEY, JUDICIAL MEMBER:

This is an appeal by the assessee against order dated 27.08.2011 of learned Commissioner of Income-Tax (Appeals), Hissar for the assessment year 2013-14.

2. The learned counsel for the assessee has furnished letter dated 24.03.2022, seeking withdrawal of the appeal, as, assessee has opted for settling the dispute under the Direct Tax Vivad-se-Vishwas Act,

2020 and has received Form 3 issued by the designated authority. A copy of Form 3 has also been enclosed to the letter noted above.

3. Learned Departmental Representative has no objection to the aforesaid request of the assessee.

4. In view of the facts discussed above, we permit the assessee to withdraw the appeal. Accordingly, appeal is dismissed as withdrawn.

4. In the result, the appeal is dismissed.

Order pronounced in the open court on 22nd April, 2022.

**Sd/-
(G.S. PANNU)
PRESIDENT**

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 22nd April, 2022.
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi

Sl. No.	Particulars	Date
1.	Date of dictation (Order drafted through Dragon software):	22.04.2022
2.	Date on which the draft of order is placed before the Dictating Member:	22.04.2022
3.	Date on which the draft of order is placed before the other Member:	22.04.2022
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	22.04.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	
6.	Date on which the final order received after having been signed/pronounced by the Members:	22.04.2022
7.	Date on which the final order is uploaded on the website of ITAT:	
8.	Date on which the file goes to the Bench Clerk	22.04.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	